authorities for registration of workers, cess collection, inspection and Appellate authority and constitute Building and Other Construction Workers' Welfare Board to frame and implement various welfare schemes in pursuance of the said Acts. The major source of the fund to the Building and other Construction Workers Welfare Board is collection of cess @ 1% of the cost of construction incurred by the employer under the Building and Other Construction Workers Welfare Cess Act, 1996. The fund has to be utilized for various welfare measures.

The Central Government has framed Rules *viz.* the Building and other Construction Workers (Regulation of Employment and Condition of Service) Central Rules, 1998 which contain elaborate provisions regarding responsibilities and duties of employers, architects, projects engineers, Central Advisory Committee, Registration of establishments, safety and health, hours of work welfare and payment of wages etc. The Central Advisory Committee has also been constituted. The Central Government is also monitoring the implementation of the Acts by the States and impressing upon the States for formulating and implementation of welfare schemes for construction workers.

RGSKY launched by ESIC

1656. SHRI TAPAN KUMAR SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) since when the Rajiv Gandhi Shramik Kalyan Yojana (RGSKY) has been launched by the Employees State Insurance Corporation (ESIC); and
- (b) the number of beneficiaries in the said scheme year-wise for the year 2007, 2008, 2009 and 2010?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The Rajiv Gandhi Shramik Kalyan Yojana has been launched by the Employees' State Insurance Corporation (ESIC) w.e.f. 01.04.2005.

(b) The year-wise details are:

Year	No. of beneficiaries
2007	843
2008	642
2009	870
2010 (upto Sep., 2010)	2193

Enforcement of Child Labour (Prohibition and Regulation) Act

1657. SHRI S. THANGAVELU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that between 2007 and 2009 central labour inspectors detected 5392 instances of violations of the Child Labour (Prohibition and Regulation) Act, 1986 but the prosecution was launched only in six cases;
- (b) if so, whether Government has constituted any body to find out the reasons for the situation; and
- (c) the details of steps taken by Government to strongly enforce the Child Labour (Prohibition and Regulation) Act?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The details of inspections done, irregularities detected and prosecutions launched under Child Labour (Prohibition and Regulation) Act by Central Labour Inspectors is as follows:—

- (1) No. of Inspections conducted: 6160
- (2) No. of Irregularities detected: 6642
- (3) No. of Prosecutions launched: 21
- (b) The inspection under Child Labour (Prohibition and Regulation) Act are conducted by LEO(c)s and ALC(c)s in Central Sphere establishments. These officers are working under direct control of Dy. CLC(c)/RLC(c) of the respective Regions. Further Check inspection/Supervision are carried out by the immediate superior officer from time to time in order to check the authenticity of these inspections. It is observed that the irregularities detected under Child Labour Act are regarding non display of statutory notices etc. which is to be complied by the employers within stipulated time. Prosecutions are launched only in cases where Regional Heads *i.e.* Dy. CLC(c)/RLC(c) are of the view that the employers do not comply the provision of the Act.
- (c) The Inspectors of CLC(c) organization conducted regular and rigorous inspection to strictly enforce Child Labour (Prohibition and Regulation) Act in Central Sphere establishments. Also the field officers are also instructed to visit remote areas to carry out such inspections and lay more emphasis in unorganized sector.

Direction for payment of minimum wages to coal workers

1658. SHRI MANGALA KISAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Ministry has given directions to various coal companies for payment of minimum wages to the contract labourers and also to revise the existing wages given to regular coal workers;
 - (b) if so, the details thereof;
 - (c) whether the said directions are being complied with by all the coal companies; and